

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.3

IA/87(MP)2022 in TP 99 of 2019 [CP(IB) 641 of 2019]

Order under Section Sec. 12A of IBC, 2016

IN THE MATTER OF:

ICICI Bank Ltd, through Subhash Chandra Modi, RP of
Garlico Industries Ltd

.....Applicant

Order delivered on 02/06/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant	: Ld. Adv. Mr. Ashish Dalal
For the Financial Creditor	: Ld. Adv. Mr. Kunal P Vaishnav
For the RP	: Ld. Mr. B Gopalkrishnan
For the Respondent	:

ORDER

IA/87(MP)2022

This application is filed by the RP under Section 12A of IBC, 2016 seeking withdrawal of the CIRP of the Corporate Debtor M/s. Garlico Industries Limited.

Learned Counsel for the applicant submits that the CoC in its meeting dated 18.04.2022 by 100% votes resolved to file an application for withdrawal of the CIRP.

We noted his statement accordingly, **IA/87(MP)2022** stands allowed and disposed of and as a result, the CIRP which was initiated in CP(IB) 641 of 2019 dated 03.12.2021 stands closed. The Corporate Debtor is released from all rigours of CIRP.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-Sd-

MADAN B. GOSAVI
MEMBER (JUDICIAL)